

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-12031 -JK (LD) of 2024

DATED:- 03 - 07 - 2024

Sanction is hereby accorded to the appointment of Officer's of Skill Development Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 03.07.2024

No:- LAW-OIC/7/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Skill Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Reyaz Ali Bhat
03.07.24

Annexure to the Government Order No. 12031-JK(LD) of 2024 dated 03.07.2024

S No.	Title of the case	OIC
1	Writ petition No. ____/2019 titled Ajay Kumar Vs UT of J&K and others.	Sh. Anil Kumar, US to Government, SDD
2	OA No. ____/2023 titled Bilal Ahmad Wani Vs UT of J&K & others.	Sh. Anil Kumar, US to Government, SDD
3	O.A. NO. 350/2023 titled Ajaz Ahmed Kakroo Vs Union Territory of Jammu and Kashmir and others.	Sh. Harjinder Singh, US to Government

Jms

Harjinder Singh